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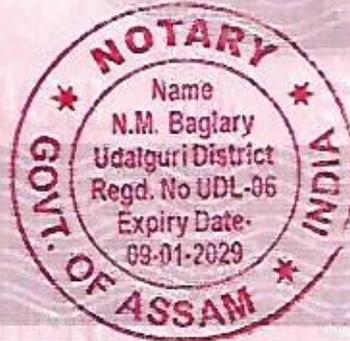
Government of Assam

₹10

e-Stamp

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Certificate No. : IN-AS69929173956157X
Certificate Issued Date : 04-Jul-2025 03:59 PM
Account Reference : NONACC (SV)/ as17026904/ UDALGURI/ AS-UG
Unique Doc. Reference : SUBIN-ASAS1702690425546694506668X
Purchased by : MUSTAFA ALI AHMED
Description of Document : Article 4 Affidavit
Property Description : AFFIDAVIT
Consideration Price (Rs.) : 0
 (Zero)
First Party : MUSTAFA ALI AHMED
Second Party : As Per Affidavit
Stamp Duty Paid By : MUSTAFA ALI AHMED
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Mustafa Ali Ahmed

Please write or type below this line

SL.NO. 5742

DATE. 04.07.2025

D. D. Das

NOTARY
GOVT. OF ASSM
REGD. NO. UDL-06
UDALGURI, BTR

GG 0008457058

SL.NO. 5742
 DATE 04.07.2025



BEFORE THE NOTARY PUBLIC:.....UDALGURI
-Affidavit-

I, **MUSTAFA ALI AHMED**, Date of Birth: 28.01.1968, S/o: Late. Phukan Ali, Resident of House No. 30, Milanpur Road, Near Old Masjid No. 1, Chandmari, Guwahati, Bamunimaidan, under the district of Kamrup Metro, Bamunimaidan, Assam, 781021 do hereby solemnly affirm and state on oath as here under:-

1. That I am a permanent resident of the above noted locality and a citizen of India by birth and as such I am a domicile of this state.
2. That I could not procure the P.R.C. as no P.R.C. is issued by the Deputy Commissioner at Udalguri for interview/training/promotion etc except for the purpose of admission to educational institution as per Assam Govt. Message No. W.T. 355/82/152 dated 21-05-1986.
3. That this affidavit is a legal piece of evidence to prove that I am a domicile of this state.
4. That this affidavit is required to be produce before the concerning authority to prove that I am a domicile of this state.

Verification

I, **MUSTAFA ALI AHMED**, do hereby verify that all the statements made in this affidavit are true and correct to the best of my knowledge and belief. And, I signed this verification on this 4th Day of July, 2025.

Sworn and Signed Before me
 Being Identified by me

[Signature] 04.07.2025
 Advocate, Udalguri Court

— *Mustafa Ali Ahmed*
 Deponent

Deponent/Executant
 Identified by
[Signature]
 Advocate, Udalguri Bar Association

[Signature] 04/07/25
 NOTARY
 GOVT. OF ASSAM
 REGD. NO. UDL-06
 UDALGURI, BTR



INDEX

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 05 of 2025/EZ

In the Matter of:

Atanu Borthakur ... Applicants

-VS-

Union of India and others ... Respondents

Muatafa Ali Ahmed

Sl. No.	Particulars	pages
1.	Affidavit in Reply	1-
2.	Letter of communication	

Filed by:

Malabika Roy Dey, Advocate
Standing Counsel, State of Assam

E-mail: mrdey@rediffmail.com

Mobile: 9051634204

D. Doloi
NOTARY
GOVT. OF ASSM
REGD. NO. UDL-06
UDALGURI, BTR



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No.05/ 2025/EZ

- Mustafa Ali Ahmed

SL.NO 5742
DATE 04.07.2025

In the Matter of:

Atanu Borthakur -vs- Union of India and Ors.

Affidavit in on behalf of the Respondent No.7, The District Commissioner, Udalguri.

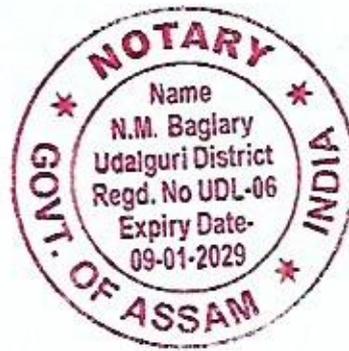
I MUSTAFA ALI AHMED, son of Late Phukan Ali, aged about 57 years, by faith – Islam, by occupation- Service, resident of :- House No. 30, Milanpur Road, Near Old Maszid No.1, Chandmari, Guwahati, Bamunimaidan, under the District of Kamrup (Metro), Bamunimaidan, Assam, 781021, do hereby solemnly affirm and state as follows: -

1. That I am the Divisional Forest Officer, Dhansiri Forest Division, Udalguri, in the State of Assam and as such I am fully conversant with the facts and circumstances of the case, and that I am also authorized to affirm this affidavit.

(Signature)
NOTARY
GOVT. OF ASSM
REGD. NO. UDL-06
UDALGURI, BTR

SL.NO. 5743
 DATE 04.07.2025

3

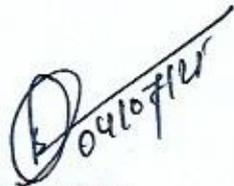


2. That I have received the notice and copy of the above-mentioned Original application, as well as the relevant orders of the Hon'ble Tribunal in the instant Case, including the order dated 04.04.2025, have gone through the same and understood the contents made therein.

3. That I will traverse only through those portion which are relevant for the present purpose, as well as for which the clarifications are sought for. The portions of Original application, not replied to shall not be treated as to be my admission.

4. That the Petitioner filed the instant Original Application before the Hon'ble National Green Tribunal, Eastern Zone Bench, and alleges that illegal mining activities are taking place in the Udalguri District in the nature of unauthorized and excessive mining in gross violation of environmental laws, regulations and guidelines. It is further alleged that in the said district there is no approved District Survey Report till date, and mining activities are carried on in large scale in the absence of any approved DSR.

5. That in this connection, the Hon'ble National Green Tribunal, Eastern Zone bench, vide its order dated 17.01.2025, has already constituted a committee a Fact finding Committee, and directed the same to visit the site in question and submit a report with regard to the allegations.


 NOTARY
 GOVT. OF ASSM
 REGD. NO. UDL-06
 UDALGURI, BTR

Mustafa Ali Ahmed

SL. NO. 5742
 DATE 06.07.2025



6. That pursuant to the said order and/or direction the First meeting of the Committee was held on 29.01.2025, under the Chairmanship of the District Commissioner, Udalguri. Accordingly field-visits were made with effect from 04.02.2025, and its report was also submitted before the Hon'ble Court.

7. That a detailed Status report was also sought for from the Divisional Forest Officer, Dhansiri Forest Division, in the light of order of the Hon'ble Green Tribunal.

8. That after obtaining detailed information, the District administration had also issued show-cause notices and had caused to stop all the mining activities.

The detailed report of compliance of the order dated 17.01.2025, of the Hon'ble National Green Tribunal, EZ, comprising the proof of action taken by the District administration, have already been submitted before the Hon'ble Court.

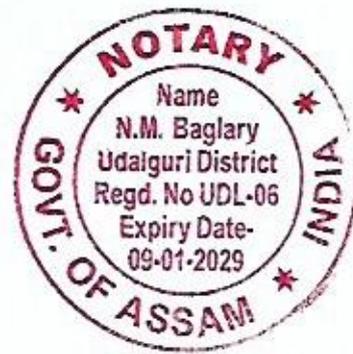
9. That vide order dated 04.04.25, the Hon'ble Court was further pleased to direct the DC, Udalguri to file an action taken report.

In this regard the answering deponent humbly submits that the district of Udalguri is under the Sixth Schedule of, and as such it is under the administration of the Bodoland Territorial Council, (hereinafter referred to as BTC), and that the DC, Udalguri has no control over administration of the area. But the action taken so far by the DC has already been informed to the concerned authorities of the BTC.

Notary Signature
 NOTARY
 GOVT. OF ASSM
 REGD. NO. UDL-06
 UDALGURI, BTR

Mustafa Ali Ahmed

SL.NO. 5743
DATE 04.07.2025



10. In this connection, it is pertinent to mention that the DSR for Udalguri District has been finally approved, on 13/05/2025 and as such the BTC has also requested the Addl. PCCF for resuming the mining activities as per rules.

The photocopy of the said letter of communication is annexed herewith and marked as annexure - "Y".

10. That the statements made out in the foregoing paragraphs are true to the best of my knowledge and belief and based on records and the same are also my respectful submissions before this Hon'ble Court and that I have not suppressed any material facts.

Identified by -
Advocate
04.07.2025

Mustafa Ali Ahmed

Deponent

04/07/25

NOTARY
GOVT. OF ASSM
REGD. NO. UDL-06
UDALGURI, BTR

Deponent/Executant
Identified by

P. Khakhar
Advocate, Udalguri Bar Association



BODOLAND TERRITORIAL COUNCIL
OFFICE OF THE DIVISIONAL FOREST OFFICER: DHANSIRI FOREST DIVISION
UDALGURI

Memo No. A/DDU/DSR/1619-25

Dated.../.../2025

To,

The Additional Principal Chief Conservator of Forest
 Cum Council Head of the Department Forest, BTC,
 Kokrajhar.

Sub: - Approval of DSR for Udalguri District.

Ref: - Memo No. SEIAA.3921/2024/Pt.1505-A, dtd. 14/05/225 communicated by the Member Secretary, SEIAA, Assam Bamunimaidam, Guwahati-21.

Sir,

With reference to the above, I have the honour to inform you that the District Survey Report (DSR) for Udalguri District has been approved by the State Environmental Impact Assessment Authority (SEIAA) in its meeting held on 13/05/2025 and in this regard they have communicated the minutes of meeting through E-mail dtd. 15/05/2025. (Copy enclosed as **Annexure-1, 2**).

In the background, I would like to bring it to your kind notice the following facts.

1. The Hon'ble NGT, Eastern Zone Bench, Kolkata vide its order dtd. 17/01/2025 against original application No. 05/2025/EZ, Atanu Borthakur (Applicant) vs Union of India & Ors (Respondents) directed the District Commissioner, Udalguri District, Assam to ensure that if the District Survey Report (DSR) has not been approved by the SEIAA, Assam for Udalguri District, all mining activities within the District shall remain stayed, fixing the next date of hearing on 18/02/2025. (**Annexure-3**)
2. The Hon'ble NGT also directed to constitute a fact finding committee comprising of following members and accordingly the District Commissioner, Udalguri constituted a fact finding committee on 01/02/2025, comprising of the following officers. (**Annexure-4**)
 - (i) Shri Pratap Kr. Sarma, Addl. Chief Environmental Scientist, Assam State Pollution Control Board.
 - (ii) Shri Sarfaraz Haque, ACS, ADM, Udalguri.
 - (iii) Shri Anupam Phukan, Senior Geologist, Directorate of Geology and Mining.
3. Accordingly District Commissioner, Udalguri directed Divisional Forest Officer, Dhansiri Forest Division, Udalguri to submit status report vide. Letter ECF No. 71723/FOR/103/2023-T&D-UDL/54 dtd. 27/01/2025. (**Annexure-5**)
4. On receipt of status report from Divisional Forest Officer vide Memo No. B/DDU/NGT/155 dtd. 27/01/2025, the District Commissioner, Udalguri issued order to stay all mining activities and directed DFO to ensure the cease of mining operations throughout Udalguri District forthwith, with submission of compliance report. (**Annexure-6, 7**)
5. The DFO, Dhansiri Forest Division, Udalguri, in compliance of District Commissioner's order issued subsequent order staying all mining activities vide O.O No. 05 dtd. 27/01/2025 with copy to all concerned. (**Annexure-8**)
6. The District Commissioner filed affidavit enclosing the report of the committee members of the fact finding committee to the Hon'ble NGT on 14/02/2025.

7. In the meantime the meeting of District Level Committee was called as per direction of the of the Principal Secretary, BTC cum Chairman District Level Committee regarding pre-appraisal of the Draft District Survey Report on 18/02/2025 in the Conference Hall of the Principal Secretary, BTC, Kokrajhar at 12:30 pm. **(Annexure- 9)**
8. The District Level Committee meeting was held on 18/02/2025 in presence of the Principal Secretary cum Chairman and other members, the committee thoroughly reviewed the draft DSR and after being fully satisfied with the same had accepted and approved for placing the final copy of the draft DSR before the members of the State Expert Appraisal Committee (SEAC), Assam along with minutes of the meeting and the same communicated to the Member Secretary SEAC by the Divisional Forest Officer cum Member Secretary, District Committee vide Memo No. B/DDU/DSR/366-69 dtd. 19/02/2025. **(Annexure- 10)**
9. Accordingly the Member Secretary, SEAC, Assam vide letter No. SEAC.3751/2024/421 dtd. 03/03/2025 communicated the DFO, Dhansiri Forest Division, Udalguri inviting to give a presentation before SEAC on 07/03/2025. **(Annexure-11)**
10. On 07/03/2025 as per schedule, the presentation was given before the Hon'ble members of SEAC at Guwahati at 10.30 am by the DFO, assisted by the knowledge partner, CPC Environment Solutions.
11. After going through the presentation, the Chairman, SEAC and other members present gave some observations and pointed out for carrying necessary rectifications. The observations were rectified and submitted for approval on 13/01/2025 via e-mail.
12. The State Expert Appraisal Committee (SEAC) during its 22nd meeting held on 07/03/2025, was pleased to recommend the final DSR of Udalguri District as placed by the Divisional Forest Officer, Udalguri on behalf of the Principal Secretary, BTC for onward approval by the State Environmental Impact Assessment Authority (SEIAA). **(Annexure-12)**
13. After perusal of the observations and recommendations of the SEAC, the SEIAA in its meeting held on 13/05/2025 was pleased to approve the DSR for Udalguri District. **(Annexure-13)**

In view of the above, as directed by the Hon'ble NGT, in its order dtd. 17/01/2025 against original application No. 05/2025/EZ, Atanu Borthakur, (Applicant) vs Union of India & Ors Respondent (s) all mining activities within the District was stayed vide order dtd. 27/01/2025, of the District Commissioner, Udalguri, and now that the DSR for Udalguri District has been approved by the SEIAA the stay on the mining activities for Udalguri District can perhaps be lifted.

In this regard, considering the impact against progress of Development works in and outside the District and in the interest of collection of Govt. revenue by issue of permits and sale of Mahals a legal opinion may perhaps be obtained from the appropriate authority so that the mining activities can again be resumed under the ambit of the approved DSR for Udalguri District at the earliest.

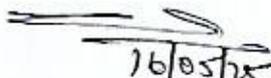
This is for favour of your kind information and necessary action.

Enclosed: -As stated above.

Yours faithfully


16/05/25
Divisional Forest Officer,
Dhansiri Forest Division, Udalguri

Copy along with copy of enclosures forwarded to The Principal Chief Conservator of Forest & Head of Forest Force, Aranya Bhawan, Assam, Panjabari, Guwahati-37, for favour of his kind information.

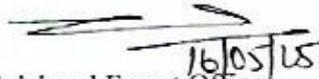

16/05/25
Divisional Forest Officer,
Dhansiri Forest Division, Udalguri

Memo No. B/DDU/DSR/1860-63

Dated...16...1...66.../2025

Copy along with copy of enclosures forwarded to- :

1. The Special Chief Secretary to the Govt. of Assam, Environment, Forest & Climate Change Department for favour of his kind information.
2. The Principal Secretary, BTC, Bodofa Nwgwr, Kokrajhar, for favour of his kind information and necessary action.
3. The District Commissioner, Udalguri, District- Udalguri, for favour of his kind information.
4. Smt. Malabika Roy, Learned Counsel, NGT, for kind information and kind appraisal of the Hon'ble Tribunal.


16/05/25
Divisional Forest Officer,
Dhansiri Forest Division, Udalguri



28/05/25

GOVERNMENT OF ASSAM
OFFICE OF THE ADDL. PRINCIPAL CHIEF CONSERVATOR OF FORESTS cum CHD
BODOLAND TERRITORIAL COUNCIL, KOKRAJHAR.

FGW. 24/Genl./DSR/Minor Mineral/ 724

Dated Kokrajhar, the 17/05/2025.

To,

The Principal Secretary,
Bodoland Territorial Council, Kokrajhar

Sub:- Approval of District Survey Report (DSR) for Udalguri District.

Ref:- DFO, Dhansiri Memo No.A/DDU/DSR/619-20, Dated: 16.05.2025

Sir,

With reference to the subject cited above and memo no. under reference, I would like to inform you that after perusal of the observations and recommendations of the SEAC, the District Survey Report (DSR) for Udalguri has been approved by the State Environmental Impact Assessment Authority (SEIAA) in its meeting held on 13th May, 2025. A copy of the minutes of meeting is enclosed herewith in this regard. Now the stay on the mining activities for Udalguri District can be lifted as per Hon'ble NGT order dtd. 17/01/2025.

In this regard, considering the impact on progress of development works in and outside the District and in the interest of collection of Govt. revenue by issue of permits and sale of mahals necessary action may kindly be taken from your end so that the mining activities can be resumed under the ambit of the approved District Survey Report (DSR) for Udalguri District.

This is for your kind information and necessary action.

Enclo :- As stated above.

Yours faithfully,

(Suman Mohapatra, IFS)

Addl. Principal Chief Conservator of Forests cum CHD
Bodoland Territorial Council, Kokrajhar.

Copy to :-

1. The Special Chief Secretary to the Govt. of Assam, Environment, Forests & Climate Change Department for kind information.
2. The Principal Chief Conservator of Forest & HoFF, Govt. of Assam, Panjabari, Guwahati-37 for kind information.
3. The Secretary, Forests, Bodoland Territorial Council, Kokrajhar for kind information and necessary action.
4. The Divisional Forest Officer, Dhansiri Forest Division, Udalguri for information.

Addl. Principal Chief Conservator of Forests cum CHD
Bodoland Territorial Council, Kokrajhar.

BODOLAND TERRITORIAL COUNCIL
ENVIRONMENT & FOREST DEPARTMENT
BODOLAND TERRITORIAL COUNCIL SECRETARIAT,
BODOFA NWGWR, KOKRAJHAR-783370 (ASSAM).

No. BTC/Forest(DSR).298/2024/37

Dated Kokrajhar, the 5th June, 2025.

From : Shri Akash Deep, IAS
Principal Secretary,
Bodoland Territorial Council,
Kokrajhar.

To : The Secretary to the Govt. of Assam,
Environment & Forest Department,
Dispur, Janata Bhawan, Guwahati-06.

Sub : Request to lift the stay on the mining activities in Udalguri District due to completion of District Survey Report (DSR) for the district.

Ref : Govt. letter No. FGW.24/Genl./DSR/Minor Mineral/724, Dtd.17/05/2025.

Sir,

With reference to the subject cited above, I am directed to inform you that the District Survey Report for Udalguri district has been approved by the State Environmental Impact Assessment Authority (SEIAA) in its meeting held on 13th May, 2025 (Copy enclosed). Due to lack of the approved District Survey Report (DSR) in Udalguri District, the mining activities for the district was stopped w.e.f. 27/01/2025. The mining activities can be resumed under ambit of the approved District Survey Report(DSR) of the Udalguri District for collection of Govt revenue by issue of permits and sale of mahals etc.

In view of the above, I would like to request you to kindly take necessary initiative to lift the stay on the mining activities in Udalguri District consequent upon completion of District Survey Report (DSR) for the district.

This is for favour of your kind information and necessary action.

Yours faithfully,

SD

Principal Secretary
Bodoland Territorial Council
Kokrajhar.

Memo No. BTC/Forest(DSR).298/2024/37-A,
Copy to:

Dated Kokrajhar, the 5th June, 2025.

1. The District Commissioner, Udalguri for favour of information and necessary action with reference to his Order vide Memo ECF No.71723/FOR/103/2023-T&D-UDL, dtd.27/01/2025.
2. The Addl PCCF cum CHD, BTC, Kokrajhar for information and necessary action.
3. The Divisional Forest Officer, Dhamrain Division, Udalguri for information.
4. The SO to the Hon'ble CEM, BTR.
5. PS to Hon'ble EM, Forest, BTC, Kokrajhar.
6. PS to Principal Secretary, BTC, Kokrajhar.

[Signature]
Principal Secretary
Bodoland Territorial Council
Kokrajhar.

GOVERNMENT OF ASSAM
ENVIRONMENT, FOREST & CLIMATE CHANGE DEPARTMENT
DISPUR :: GUWAHATI-06.
Email id : environmentforestassam@gmail.com

E. No. 661570/28

To : Shri Akash Deep, IAS,
Principal Secretary
Bodoland Territorial Council, Kokrajhar

Sub : Regarding your request to lift the stay on the mining activities
in Udalguri District due to completion of District Survey Report
(DSR) for Udalguri District

Ref : Your letter. No.BTC/Forest (DSR).298/2024/37; dated 05.06.2025

Sir,

With reference to your letter on the subject cited above, I am directed to request you to kindly comply with the order of the Hon'ble Green Tribunal (Eastern Bench) dated 17.01.2025 in the Original Application No.05/2025/EZ (Atanu Borthakur Vs Uoi & Ors.) and proceed accordingly, subject to the approval of the District Survey Report of Udalguri District by the State Level Environment Impact Assessment Authority (SIEAA), Assam.

This is for your kind information and necessary action.

Yours faithfully,

Digitally signed by
MAUCHUMI BARUA
 Secretary to the Govt. of Assam,
 Environment, Forest & Climate Change Department, Assam

Memo. E. No.661570/28-A

Copy for information to:-

1. The District Commissioner, Udalguri.
2. The Addl. PCCF cum CHD, BTC, Kokrajhar.
3. The Divisional Forest Officer, Dhansiri Division, Udalguri.
4. P.S. to the Special Chief Secretary, Environment, Forest & Climate Change, Assam, Dispur, Guwahati-06.

(e-signed)
 Secretary to the Govt. of Assam,
 Environment, Forest & Climate Change Department, Assam.

**BODOLAND TERRITORIAL COUNCIL
ENVIRONMENT & FOREST DEPARTMENT**

BODOLAND SECRETARIAT COMPLEX::BODOFA NWGWR::KOKRAJHAR::783370

No. BTC/Forest(DSR)298/2024/46

Dated Kokrajhar, the 3rd July 2025

From: Sri Sujit Baglary ACS
Secretary
Bodoland Territorial Council
Kokrajhar

To: The Addl. Principal Chief Conservator of Forest cum CHD
BTC, Kokrajhar

Sub: Approval of the District Survey Report of Udalguri District by the State Level Environment Impact Assessment Authority (SEIAA), Assam.

Ref: Govt. of Assam letter Memo No. E.No.661570/28, dated- 11.06.2025.

Sir,

With reference to the subject cited above, I am directed to say that the Govt. of Assam vide letter quoted under reference has requested the BTC authority to comply with the order of the Hon'ble Green Tribunal (Eastern Bench) dated- 17.01.2025 in the Original Application No. 05/2025/EZ (Atanu Borthakur Vs UoI & Ors.) and to proceed accordingly subject to the approval of the District Survey Report of Udalguri District by the State Environment Impact Assessment Authority (SEIAA), Assam.

In this regard, it is stated that the Member Secretary, State Environment Impact Assessment Authority (SEIAA), Assam vide letter Memo No. SEIAA.3921/2024/30/507, dated- 16.05.2025 (Copy enclosed) has informed to the Divisional Forest Officer/Member Secretary, DSR, Committee, Udalguri-Assam that the SEIAA unanimously decided to approve the District Survey Report of Udalguri District with the observations made by the SEAC/SEIAA for due compliance and accordingly he was asked to upload the approved copy of the DSR, duly authenticated, in the website of the District to place in public domain and for future reference.

In view of the above, you are requested to cause steps for resuming the mining activities under the ambit of the approved DSR for Udalguri District and also strictly adhering to the existing Govt. Acts/Rules/Guidelines/Orders (Passed by the Hon'ble National Green Tribunal).

This is for favour of your information and necessary action.

Endo: As Stated above

Yours Faithfully

Secretary
Bodoland Territorial Council
Kokrajhar

Dated Kokrajhar, the 3rd July 2025

Memo No: BTC/Forest(DSR)298/2024/46-A

Copy for information to:

1. The Secretary to the Govt of Assam, Environment, Forest & Climate Change Department, Assam Dispur.
2. The District Commissioner, Udalguri, BTR for information & necessary action.
3. The Divisional Forest Officer, Dhansiri Division, Udalguri, BTR.
4. P.S to Hon'ble E.M, Environment & Forest Department, BTC, Kokrajhar for information
5. P.S to Principal Secretary, BTC, Kokrajhar for information
6. P.S to the Special Chief Secretary, Environment, Forest & Climate Change, Assam Dispur, Guwahati-06
7. Office Copy

Secretary
Bodoland Territorial Council
Kokrajhar



OFFICE OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVERNMENT OF INDIA
BAMUNIMAIDAM, GUWAHATI-21.

No. SEIAA.3921/2024/30/507

Dated. 16/05/2025

From,

The Member Secretary,
 SEIAA, Assam
 Bamunimaidam-21, Guwahati - Assam

To,

The Divisional Forest Officer / Member Secretary,
 DSR, Committee, Udalguri - Assam.

Sub: Approval of District Survey Report of Udalguri District - reg.

Sir,

With reference to the subject cited above, it is to inform you that the final District Survey Report (DSR) was duly considered by the SEIAA on 13/05/2025 for deliberation and discussion. The SEIAA unanimously decided to approve the District Survey Report of Udalguri District with the observations made by the SEAC/ SEIAA for due Compliance.

The approved copy of the DSR, duly authenticated, is enclosed to place in public domain by uploading in the Website of the District and a future reference.

Encl: As stated above,

Yours faithfully

[Signature]
 Member Secretary
 SEIAA, Assam
 Bamunimaidam -21

Dated. 16/05/2025

Memo No. SEIAA.3921/2024/30/507

Copy to:

- 1) The Special Chief Secretary (Forest) to the Govt of Assam, Environment and Forest Department, Janata Bhawan, Dispur, Ghty - 6 for favour of kind information .
- 2) The PCCF and HoFF, Assam, Panjabari, Guwahati - 37 for favour of kind information.
- 3) The Principal Secretary, BTC, Kokrajhar for favour of kind information.
- 4) The Chairman, State Environment Impact Assessment Authority (SEIAA), Assam for favour kind information.
- 5) The Chairman, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
- 6) The Director, Directorate of Geology and Mining, Govt of Assam for favour of kind information.
- 7) The District Commissioner, Udalguri district for favour of kind information.
- 8) The Member Secretary, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
- 9) The Member Secretary, State Pollution Control Board, Assam for favour of kind information.
- 10) The DFO, Dhansiri Division for kind information and further necessary action for compliance of the observations.
- 11) Office copy

[Signature]
 Member Secretary,
 SEIAA, Assam
 Bamunimaidam -21

Minutes of Meeting for approval of District Survey Report (DSR) of Minor Minerals for of Udalguri District held on 13/05/2025.

The District Survey Report (DSR) of Minor Minerals for of Udalguri District as recommended by the SEAC after due evaluation and appraisal was taken up in the meeting of the State Environment Impact Assessment Authority (SEIAA) under Chairmanship of Shri Rajesh Kemprai attended by Smti. Mauchumi Barua, Member Secretary of the State Environment Impact Assessment Authority and Dr. Sarat Phukan, Member of the State Environment Impact Assessment Authority for due discussion and approval of final DSR. It is on record that the Proposal of final DSR was placed before the SEAC by the Udalguri District Committee and was appraised and recommended to SEIAA for approval of DSR on 1/04/2024. The same was thoroughly deliberated upon and discussed in the SEIAA meeting dated 13.05.2025. The following salient points were noted and discussed:

1. The DSR for Minor Minerals is prepared as per the guidelines of the MoEF&CC under Notification dated 25.07.2018.
2. Udalguri district is having 41 leases covering 177.66 Hectares of area, 03 leases are of Boulder & Gravel, 18 leases are of Sand & Stone mineral, 03 leases are of Sand & Gravel minerals, 02 leases are of Silt, 03 leases are of Boulder, 04 leases are of Sand, Gravel & Boulder, 01 lease is of Sand, Gravel & Stone, 03 leases are of Sand, Gravel & Silt, 3 leases are of Sand & Silt and 01 lease is of Gravel Earth minerals.
3. The average rate of varies from 1.4 m to 1.5 m in various rivers of Udalguri. Though there is deposition up to 1.5 m in various river stretches, but as per guideline only 1 m is allowed for mining.
4. **Criteria followed for no- mining zone/ no-go zone:**
 - The Area shall not be recommended for future Quarry / Lease which have distance of 100 meters from any existing railway line Bridge, outer periphery of the defined limits of any village, habitation, National highway, State highway, other roads, Minor Check Dam, Canal/ Tank/ Lake, Ropeway or Ropeway trestle, or Station, Heritage site and Protected Archaeological / historical monuments.
 - The Area shall not be recommended for future Quarry/ Lease which is at 500 meters from any Irrigation structure/ Reservoir & Submergence Area.
 - The Area shall not be recommended for future Quarry up to a distance of 1 Kilometre from major bridges and highways on both sides, or five

times (5x) of the span (x) of a bridge/ Public civil structure (including water intake points) on up- stream side, and ten times (10x) the span of such bridge on downstream side, subjected to a minimum of 250 meters on the up-stream side and 500 meters on the downstream side as envisaged in the AMMC Rules'2013 (amended up to date).

5. Impact on environment due to mining:

- Land degradation, habitat loss, water pollution, air pollution & Bio diversity loss including impact on riparian ecosystem and aquatic faunal diversity was discussed.

6. Remedial Measures to mitigate the impact of Mining on the Environment

- Removal and utilization of topsoil and management of overburden, reclamation and rehabilitation of land, air pollution, noise pollution, restoration of fauna/ flora was discussed.

7. Plantation and Green Belt Development in respect of leases already granted in the district.

- As per the guidelines of the Central Pollution Control Board (CPCB) and the Ministry of Environment, Forest & Climate Change (MoEF&CC), it is imperative to create a Greenbelt at or around the lease.

Observations of the State Expert Appraisal Committee (SEAC):

The Draft DSR was discussed chapter wise containing various aspects during the Appraisal meeting dated on 07.04.2025. Observations and recommendations of the SEAC after due evaluation and appraisal are reproduced:

1. The details of the riverbed mine and proposed mine leases are depicted as under

Name of the River	No. of Lease	Kind of Minor Minerals									
		Boulder & Gravel	Sand & Stone	Sand & Gravel	Silt	Boulder	Sand, Gravel & Boulder	Sand, Gravel & Stone	Sand, Gravel & Silt	Sand & Silt	Gravel Earth
Dhansiri	13	3	10	0	0	0	0	0	0	0	0
Monai	1	0	0	0	0	1	0	0	0	0	0
Dimasang	1	0	0	1	0	0	0	0	0	0	0
Rowta	1	0	1	0	0	0	0	0	0	0	0

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Pagla	1	0	0	1	0	0	0	0	0	0	0	0
Pasnoi	4	0	2	0	0	0	0	0	0	0	2	0
Golondi	2	0	0	0	2	0	0	0	0	0	0	0
Khowrang	1	0	0	0	0	1	0	0	0	0	0	0
Bhorla	3	0	0	0	0	0	2	1	0	0	0	0
Kulsi	3	0	2	0	0	0	0	0	1	0	0	0
Numoi	7	0	1	1	0	0	2	0	2	1	0	0
Kalanadi	2	0	2	0	0	0	0	0	0	0	0	0
Samrang	1	0	0	0	0	0	0	0	0	0	0	1
Daisam	1	0	0	0	0	1	0	0	0	0	0	0

2. The details of permitted and not permitted areas in compliance to NGT direction vide O.A. NO 85/2018 (WZ) dated 30.09.2020 is given below:

Lease Name	Status of Lease	Area allotted	Area Under No Mining Zone due to						Area to be reduced by	Formation of cluster	Court Case If any	Area To Be Reduced to
			Habitat/road/railway	Heritage site/monument	Mending	Bridge	ESZ/RF	Berm				
Bhairabkunda BG Mahal No.1		4.64 ha	No	No	No	No	No	No	No	No	No	
Bhairabkunda BG Mahal No.3		4.85 ha	No	No	No	No	Yes	No	No	No	No	
Tarajuli & Rangapani		4.52 ha	No	No	No	No	No	No	No	Yes	No	

(North Side)												
	SS Mahal											
	Tarajuli SG Mahal	4.80 ha	No	No	No	No	No	No	No	No	Yes	No
	Rangapani SS Mahal	4.0 ha	No	No	No	No	No	No	No	No	No	No
	Dhansiri SG Mahal No.1	4.48 ha	No	No	No	No	No	No	No	No	No	No
	Dhansiri SG Mahal	4.61 ha	No	No	No	0.49 ha	No	No	0.49 ha	No	No	4.12
	Rowta Bagan SG Mahal	4.50 ha	No	No	No	No	No			No	No	
	Lower Dhansiri SS Mahal part B	4.88 ha	No	No	No	No	No			No		
0.	Monai Boulder Gravel Mahal	3.65 ha	No	No	No	2.71 ha	Yes (RF)	No	2.71 ha	No	No	0.94
11.	Dimasang SG Mahal	4.81 ha	No	No	No	No	No	0.0	0.0	No	No	4.78
12.	Merebil SS	4.16 ha	No	No	No	No	No	No	No	No	No	

	Mahal												
	Paglia SG Mahal No.2	4.80 ha	No	No	No	No	Yes (RP & ES Z)	No	No	No	No	No	
14.	Pasnoi SS Mahal	3.88 ha	3.88 ha	No	No	No	No	No	3.88 ha	Yes	No	0	
15.	Pasnoi River Village Samugaon	4.85 ha	No	No	No	No	No	0.0 38	0.0 38	No	No	4.812	
16.	Pasnoi River Mahal Simliguri	4.09 ha	No	No	No	0.58 ha	No	No	0.58 Ha	No	No	3.51	
17.	Baligaon SS Mahal	4.0 ha	No	No	No	No	No	No	No	Yes	No		
18.	Golondi Silt Mahal No. 1	4.0 ha	No	No	No	No	No	No	No	No	No		
19.	Golondi Silt Mahal No. 2	4.70 ha	No	No	No	1.82 ha	No	No	1.82 ha	No	No	2.88	
20.	Khowrang Boulder Mahal	4.80 ha	No	No	No	No	Yes (RF)		No	No	No		
21.	Daisam Boulder Mahal	4.90 ha	No	No	No	4.90 ha	Yes (RF)		4.90 ha	No	No		

	Bhorla GSB Mahal No.1 (Santipur)	4.90 ha	No	No						
	Bhorla GSB Mahal No.2	4.60 ha	No	No						
	Bhorla GSS Mahal No.3	3.40 ha	No	No						
	Beltola SS Mahal	3.80 ha	No	No						
5.	Nunoi SS Mahal No.3 (Kulsi)	3.70 ha	No	No						
7.	Kulsi Sand Gravel Silt Mahal No.2	3.29 ha	No	No						
8.	Bhutiasang SGB Mahal No.1	4.90 ha	No	No	No	No	No	No	Yes	No
29.	Bhutiasang SGB Mahal No.2	3.50 ha	No	No	No	No	No	No	Yes	No
30.	Nunoi SS Mahal No.1 (Gitibari)	4.90 ha	No	No						
31	Gitibari SG Mahal	4.40 ha	No	No						

No.2												
Nasanchali Sand Gravel Silt Mahal		4.75 ha	No	No	No	No	No		No	No		
Bhootbangl a Sand Gravel Silt Mahal		3.50 ha	0.055 ha	No	No	No	No	0.05 5 ha	No	No	3.45	
Sahabasti Sand & Silt Mahal		3.50 ha	3.50 ha	No	No	No	No	3.50 ha	No	No	0	
Kalanadi SS No.1		4.50 ha	No	No	No	No	Yes (ES Z)		No	No		
Kalanadi SS No.2		3.30 ha	0.048 ha	No	No	No	Yes (ES Z)	0.04 8 ha	No	No	3.25	
Samrang Newly Gravel Earth Mahal		4.85 ha	No	No	No	No	Yes (ES Z)		No	No		

3. In compliance to the MoEF & CC Notification dated 25th July 2018, in all the 14 rivers, the proposed area of mining is less than 50 percent and the proposal of mining is limited to 1 (one) meter depth of the mineral deposit, keeping its mineable volume to the tune of 60 percent (60%) in all the proposed mine lease/contract area/permit areas.
4. Cluster provision has been included in Dhansiri River: Tarajuli SG Mahal and Tarajuli & Rangapani (North side) SS Mahal; Pasnoi River: Baligaon SS Mahal and Pasnoi SS Mahal; Nunoi River: Bhutiasang SGB Mahal No.2 and Bhutiasang SGB Mahal No.1, in confirmation with the MoEF & CC Notification dated 1st July 2016.

5. The DFO, Udaiguri has submitted that the final cluster map shall be prepared and get the same certified and approved by the Directorate of Geology and Mining and shall be submitted to the SEAC/SEIAA, Assam.
6. Environmental sensitivity is taken as the maximum stipulated distance with reference to the AMMCR-2013 and the Order of the Hon'ble NGT- in Appeal No. 03/2020 (WZ) [Original Application No. 85/2019 (WZ)] (I.A. No. 63/2020)].
7. All the 41 mine leases / contract areas / permit areas have been examined based on the environment sensitivity and the individual lease mineable area, permissible for mining in compliance with environmental sensitivity, is arrived at. All the mine lease coordinates are plotted over Geo-referenced map using satellite image LISS IV.
8. DSR has covered the existing mine lease area, proposed mine lease area, new applications made for mine lease and also the mine leases whose application is pending for EC at SEAC/SEIAA, Assam. The DFO is informed that all such cases pending at SEAC/SEIAA would be evaluated in the light of the same and, if any modification / change is required the same is to be incorporated as per need, shall be prepared in advance and re-submitted based on the recommended / approved DSR.
9. The replenishment study has been conducted using satellite image. The variation in geo-referenced contour of mine lease area was recorded for the same coordinate for April' 2023 and December' 2024. On an average, it is inferred as 0.17 to 1.1 meters. In compliance to the Notification, value of 1.00 meter deposition is used for calculation purpose for potential mining.
10. Royalty collected for last 3 years for different minerals is found to be tabulated in order for the district.
11. Mineral testing report is submitted in the final DSR report.
12. Mining Plan and Environment Clearance for mining activity shall be in the name of the project Proponent only who shall apply accordingly.
13. No mining activity shall be allowed to be carried out / undertaken by any person without Environment Clearance and for any violation the primary stake holders shall be responsible.
14. The Principal Secretary, BTC and other Regulatory Authorities in the district shall ensure compliance of the CPCB guidelines governing establishment of Brick Kilns and mining of Ordinary Earth by these units.
15. The stake holders shall comply with the orders and directions of the Hon'ble NGT, Hon'ble HighCourt, if any, in respect of mining.

After perusal of the observations and recommendations of the SEAC, due discussions and deliberations, SEIAA unanimously decide to *Approve the recommended District Survey Report* of Udalguri District with the following observations:

1. The DFO, Dhansiri Division submitted mineral testing report
2. The Final DSR of Udalguri covers River Bed Minerals consisting of Boulder & Gravel, Sand & Stone, Sand & Gravel, Silt, Boulder, Sand, Gravel & Boulder, Sand, Gravel & Stone, Sand, Gravel & Silt and Gravel Earth.
3. The final DSR covers all the existing mine leases (areas having approved mine plan), mine leases in operation and areas of future potential mining zones.
4. Replenishment study of pre monsoon and post moon season are incorporated in the final DSR of Udalguri.
5. Environmental sensitivity / siting criteria have been identified keeping in view the various NGT Orders requiring compliance and the AMMCR' 2013 (as amended up to date).
6. Each mine lease has been checked for Environmental sensitivity /siting criteria.
7. Go Zone / Mining Area and No-Go Zone / Non-Mining area have been identified.
8. Total mining proposed in Single River is less than 50-60 percent of the river area along with the depth limitation of up to 1 Meter. Potential mining quantity is considered as 60 percent of the total volume in confirmation to the MoEF&CC Notification of 25th July 2018.
9. High resolution satellite image has been used to prepare maps, existing & proposed mine lease area.
10. All the mine leases have been looked from the cluster perspective and the Final DSR have identified 3 Clusters.
11. District committee and the Knowledge partner have confirmed the compliance of the Sustainable Sand Mining Guidelines – 2016, Enforcement and Monitoring Guidelines for Sand Mining -2020, MoEF&CC Notification of 01.07.2016 (for Cluster), MoEF&CC Notification of 25.07.2018 for DSR preparation and various NGT Orders from time to time.
12. The Final Cluster map/ certificate shall be prepared and get the same approved by the Directorate of Geology and Mining department, Assam before submission of the application for prior Environment Clearance.

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13. Mineral testing report has been submitted by the DFO, Dhansiri and found satisfactory.


Chairman
SEIAA, Assam
Bamunimaidam -21
 Dated : 14 .05. 2025

Memo No. SEIAA.3921/2024/Pt.-15⁰⁵-A

Copy to:

- 1) The Special Chief Secretary (Forest) to the Govt of Assam, Environment and Forest Department, Janata Bhawan, Dispur, Ghty - 6 for favour of kind information .
- 2) The PCCF and HoFF, Assam, Panjabari, Guwahati - 37 for favour of kind information.
- 3) The Principal Secretary, BTC, Kokrajhar for favour of kind information.
- 4) The Chairman, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
- 5) The Director, Directorate of Geology and Mining, Govt of Assam for favour of kind information.
- 6) The District Commissioner, Udalguri district for favour of kind information.
- 7) The Member Secretary, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
- 8) The Member Secretary, State Pollution Control Board, Assam for favour of kind information.
- 9) The DFO, Dhansiri for kind information and further necessary action for compliance of the observations.
- 10) Office copy


Member Secretary
SEIAA, Assam
Bamunimaidam - 21